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PART-II, SECTION 3, SUB SECTION (ii)]
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 97/2018- Customs (N.T.)

New Delhi, the 07th December, 2018.

S.O. (E). - In exercise of the powers conferred by clause (a) of sub-section (1) of the section 3 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following further amendments in the notification of the Government of India, in the Ministry of Finance (Department of Revenue) No. 62/1994 - Customs (N.T.), dated the 21st November, 1994, published in the Gazette of India, Extraordinary, vide number S.O.829 (E), dated the 21st November, 1994, namely:-

In the said notification in the TABLE, against serial number 1 relating to the Union territory of Andaman and Nicobar Islands, in column (3) and (4), after item (2) in column (3) and the entries relating thereto in column (4), the following item and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)
		“(3) Port Meadow	Unloading of imported goods and the loading of export goods or any class of such goods.”

(Dr. Sreeparathil S. J.)
Under Secretary to the Govt. of India
[F.No.574/01/2017-100]

Note:-The principal notification was published in the Gazette of India, Extraordinary, vide notification No.62/1994-Customs(N.T.), dated the 21st November, 1994, vide number S.O. 829(E), dated the 21st November, 1994 and last amended vide notification No. 52/2018-Customs (N.T.), dated the 13th June, 2018, vide number S.O. 2417(E), dated the 13th June, 2018.